

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BEL SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.02.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 219/252/HDB/2017
NAME OF THE COMPANY	Intelligent Learning System Pvt Ltd
NAME OF THE PETITIONER(S)	Intelligent Learning System Pvt Ltd
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
E. Shilpa	Counsel for Petitioner	eshilpa5a@gmail.com 9985183500	Shilpa

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Heard C.Shilpa Learned counsel for the Petitioner, submitted that, she had complied with the direction of the interim order and filed a memo. The banks have ~~not~~ de-freeze therefore, she insisted for order to de-freeze the bank a/c of the applicant company. Having considered the request of prayer of the learned counsel, it is directed Roc to take consequential action of de-freeze bank a/c of the Applicant company. We also direct the Roc to submit his report well before the next date of hearing.

Post the case on 12th March 2018.

Member (T)

Member (J)